COURT NO.6

SUPREME COURTOF INDIA RECORD OF PROCEEDINGS

SUO MOTU WRIT PETITION(CRIMINAL) Diary No. 23462/2023

IN RE:

ORDER DT. 23.05.2023 IN GOBIND RAI @ MONU VERSUS STATE OF UTTAR PRADESH (CRL. MISC. BAIL APPLN. NO. 13485/2022) PASSED BY THE HIGH COURT OF JUDICATURE AT ALLAHABAD (LUCKNOW BENCH)

Date : 03-06-2023 This petition was placed before the Vacation Bench by the Registry today.

CORAM : HON'BLE MR. JUSTICE SUDHANSHU DHULIA HON'BLE MR. JUSTICE PANKAJ MITHAL (VACATION BENCH)

By Courts Motion

For Union of India : Mr. Tushar Mehta, SGI

For Complainant : Mr. Ajay Kumar Singh, AOR

UPON hearing the counsel the Court made the following O R D E R

This Court takes a Suo Motu cognizance of this case which has been placed before us. The order passed by the learned Single Judge of the Allahabad High Court(Lucknow Bench) on 23rd May, 2023 while considering a bail application is the subject matter of this case. At this stage, we say nothing on the merits of the case, except that in the interest of Justice, the operation and effect of this order so far as it gives directions to the Head of the Department (Astrology Department), Lucknow University must be stayed.

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Mr. Tushar Mehta, learned Solicitor General of India is present before this Court representing the Union of India, who would also argue for the stay of the order presently before us.

Issue notice to all the parties concerned i.e. bail applicant, the complainant as well as the State of Uttar Pradesh. Mr. Ajay Kumar Singh, learned AOR representing the complainant/victim is already before us, who accepts notice on behalf of the complainant.

In the meanwhile, there shall be stay of the operation and effect of the order dated 23rd May, 2023 passed by the High Court of Judicature at Allahabad High Court(Lucknow Bench).

We make it clear that the matter will be taken up on merits of the bail application by the High Court on 26th June, 2023 which is the date already fixed in the matter.

List the matter in the week commencing from 10th July, 2023. We expect to have before us the contentions/objection of all the parties before the next date of hearing.

(RASHMI DHYANI PANT)(RAJNI MUKHI)(PREETHI T.C.)COURT MASTER (SH)COURT MASTER (SH)COURT MASTER (NSH)

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